

**(OPEN COURT)**

CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH,  
ALLAHABAD

**(This Wednesday, the 09th Day of SEPTEMBER, 2020)**

**Hon'ble Mrs. Justice Vijay Lakshmi - JM**  
**Hon'ble Mr. Navin Tandon - AM**

**CCP No.330/00039 of 2020**  
**(Arising out of Original Application No.330/00095 of 2020)**

Dhiraj Kumar Singh, S/o Shri Kanhaiya Singh, aged about 30 years, R/o Village/Post Apail, Tahsil-Bansdih, District – Ballia (U.P.).

..... **Applicant**

**By advocate:** **Shri Ajay Rajendra holding brief of Sri Akhilesh Kumar Singh through video conferencing**

Versus

1. Pranav Kumar, Post Master General, Varanasi Region, Varanasi (U.P.)-221002.
2. Kamlesh Kumar Singh, Chief Post Master General, U.P. Circle Lucknow, Hazratganj Lucknow (U.P.)-226001

..... **Respondents/ Contemnors**

**ORDER**

**Delivered by Hon'ble Mr. Navin Tandon - AM**

Through Video Conferencing.

2. This Contempt petition has been filed regarding non-compliance of order of this Tribunal dated 10.02.2020 in OA No. 330/95/2020 (Annexure C-2), the operative part of which reads as under:

“Accordingly, without commenting anything on the merits of the case, the OA is disposed off with direction to respondent No.3/competent authority amongst the respondents to decide the representation of the applicant dated 18.6.2018 (Annexure No. A-1) by passing a reasoned and speaking order within a period of four months from the date of receipt of a certified copy

of this order. The order so passed shall be communicated to the applicant”.

3. Sri Ajay Rajendra holding brief of Sri Akhilesh Kumar Singh, learned counsel for the petitioner, brought to our notice that Respondent No. 3 (in the OA) has disposed of the representation vide order dated 18.06.2020 (Annexure No. C-4). However, in the said order, the Respondent No. 3 (in the OA) has only communicated that the matter has been referred to Respondent No. 2 (in the OA) and no final decision has been taken on the representation.
4. We have considered the matter and no notice is issued to the contemnors at this stage.
5. The Competent Authority of the respondent Department (in the OA) is granted further time of two months from the date of receipt of certified copy of this order to comply with this Tribunal's order dated 10.02.2020.
6. With this direction, the contempt petition is disposed of.

**(Navin Tandon)**  
Member (Administrative)

**(Justice Vijay Lakshmi)**  
Member (Judicial)

RKM